

13.27 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTY-FIRST REPORT

DR. KAILAS (Bombay South): I beg to present the Thirty-first Report of the Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their Sixty-second Report (Fourth Lok Sabha) on Central Road Transport Corporation Ltd.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order; either it should have been Shrimati Subhadra Joshi or Shri Ranen Sen.

MR. SPEAKER I allowed it, any Member can be allowed by me. You will have to do it yourself, sometime.

SHRI JYOTIRMOY BOSU: No, Sir; I do not think.

13.27 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 223 DATED 7TH MARCH, 1973 RE SUBSIDY TO UTTARAKHAND

MR. SPEAKER: Shri Subramaniam, you can lay it on the Table.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): Sir, I lay the statement on the Table.

Statement

After reply to Starred Question No. 223 put by Shri Narendra Singh Bisht in the course of supplementary Questions and answers thereto, the Hon'ble Shri Krishna Chandra Halder asked whether the Transport Subsidy Scheme will be available to industries in Darjeeling, Meghalaya, Arunachal Pradesh and Manipur. In reply it was stated that the area was covered by the Transport Subsidy Scheme.

On a point of fact, however, it is now to be explained that since Darjeeling is situated in West Bengal and the Transport Subsidy Scheme is not extended to West Bengal, industries in Darjeeling will not be eligible to the Transport Subsidy. Industries in other areas, viz., Meghalaya, Arunachal Pradesh and Manipur will, however, remain eligible for Transport Subsidy.

Since during the supplementaries some mistake had crept in some of the facts given, the Ministry wanted to make doubly sure about the correct position. The double check caused some delay in preparing the statement.

13.28 hrs.

ARREST OF MEMBER

MR. SPEAKER I have to inform the House that I have received the following telegram, dated the 17th April, 1973, from the Superintendent of Police, Dhar—

"Shri B S Chowhan, Member, Lok Sabha, was produced before the Magistrate First Class, Dharampuri, on the 14th April, 1973, who remanded him to jail custody till the 17th April, 1973, as Shri B S Chowhan did not wish to give Personal Bond or bail."

13.28½ hrs.

CONVICTION OF MEMBER

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated the 17th April, 1973, from the Superintendent of Police, Panna:—

"I am to submit that Hon. Major Narendra Singh (Panna), Member, Lok Sabha, has been convicted and sentenced till rising of the Court